

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
STARRED QUESTION NO. 237  
ANSWERED ON 19/12/2023**

**WOMEN LED SELF HELP GROUPS UNDER SVEP**

**\*237. SHRIMATI SARMISTHA SETHI:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether women led Self Help Groups (SHGs) are also covered under the Start-up Village Entrepreneurship Programme (SVEP);**
- (b) if so, the details of funds allocated, sanctioned, released and utilized for the same during each of the last five years, scheme, State and district-wise particularly for Odisha;**
- (c) whether any proposal regarding SVEP has been sent by the State Government of Odisha to the Union Government during the last five years; and**
- (d) if so, the details thereof and the action taken by the Union Government thereon?**

**ANSWER  
MINISTER OF RURAL DEVELOPMENT  
(SHRI GIRIRAJ SINGH)**

**(a) to (d) A Statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK  
SABHA STARRED QUESTION NO. \*237 TO BE ANSWERED ON  
19.12.2023.**

**(a) Yes Sir,**

**(b) Start Up Village Entrepreneurship Programme (SVEP), the sub-scheme under the Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) supports the Self-Help Group (SHG) or their family members to set-up small enterprises in the non-farm sector. The scheme was approved on 06<sup>th</sup> May 2015. The details of the funds sanctioned, released and utilized under Start-up Village Entrepreneurship Programme (SVEP) during each of the last five years, State wise, district-wise particularly for Odisha, are given at Annexure.**

**(c) & (d) SVEP is a demand driven sub-scheme. The proposal under this scheme is being considered by the Ministry as & when the States submit the proposal based on demand. The operational unit is block under SVEP. The Empowered Committee (EC) of this Ministry has approved the SVEP proposal of 9 blocks of Odisha State submitted in last five years. Further, Detailed Project Report (DPRs) of 4 Blocks out of 9 approved SVEP blocks have been approved by the EC. The details of SVEP blocks are given in Annexure.**

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**ANNEXURE REFERRED IN REPLY TO part (b) of LOK SABHA STARRED QUESTION NO. \*237 TO BE ANSWERED ON 19.12.2023 REGARDING “Women led Self Help Groups under SVEP”**

**Funds sanctioned, released and utilized under SVEP during the last five years (Rs. in Lakhs)**

No	State	SVEP Districts	SVEP Blocks	Funds sanctioned*	Central share	Central Share Released **					Utilisation***				
						2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	6	6	180.00	108.00	275.72	261.32	0.00	0.00	0.00	1,196.82	875.96	0.00	236.35	15.87
2	Arunachal Pradesh	1	1	463.82	417.44	0.00	27.00	66.76	0.00	0.00	0	0	26.00	1.34	13.27
3	Assam	17	24	4,622.25	4,160.02	238.85	639.71	135.00	303.00	0.00	0	262.21	478.72	128.94	241.6
4	Bihar	10	10	5,677.68	3,406.61	397.93	0.00	180.00	361.9	0.00	396.04	210.26	719.88	311.74	176.34
5	Chattisgarh	15	18	1,524.89	914.93	245.66	36.00	55.53	0.00	227.39	201.95	365.59	288.00	303.94	2.27
6	Goa	1	1	566.73	340.04	0.00	18.00	0.00	46.47	53.4	0	0	10.00	16.00	57.3
7	Gujarat	4	4	120.00	72.00	0.00	0.00	0.00	0.00	0.00	380.00	0	0.00	0.00	0.00
8	Haryana	0	0			691.12	115.21	148.90	0.00	0.00	195.52	806.5	0.00	129.39	4.75
9	Himachal Pradesh	1	1	528.06	475.25	0.00	27.00	0.00	24.64	0.00	0	0	0.00	0.00	0.00
10	Jammu & Kashmir (UT)	6	6	3,155.88	2,840.29	0.00	130.00	197.76	0.00	150	165.00	7.46	110.21	262.54	60.2
11	Jharkhand	9	12	1,593.78	956.27	491.40	859.59	107.44	177.04	0.00	612.73	609.54	1289.44	439.68	134.01
12	Karnataka	5	6	3,408.40	2,045.04	0.00	18.00	188.51	98.64	390.45	0	0	30.00	384.77	187.91
13	Kerala	14	21	11,343.29	6,805.97	136.20	791.65	194.40	526.96	0.00	1,027.18	943.2	449.92	1047.34	1130.33
14	Madhya Pradesh	11	13	3,119.93	1,871.96	569.06	675.51	130.45	273.72	0.00	1,166.82	1200	524.46	263.17	380.35
15	Maharashtra	5	6	2,970.02	1,782.01	0.00	252.36	0.00	0.00	250	124.21	52.92	0.00	361.21	460.00
16	Manipur	4	4	1,046.78	942.11	93.46	120.46	27.00	83.69	240.92	10.00	96.07	132.63	39.57	82.36
17	Meghalaya	2	2	60.00	54.00	0.00	0.00	0.00	49.98	169.5	8.69	8.4	6.83	13.84	43.97
18	Mizoram	4	4	1,628.97	1,466.08	135.01	0.00	54.00	229.64	293.98	16.70	48.03	168.75	5.01	263.43
19	Nagaland	2	2	795.72	716.15	200.23	54.00	87.05	0.00	0.00	13.47	239.75	16.69	127.2	12.24
20	Odisha	9	9	2,458.00	1,474.80	1,031.92	71.67	53.90	0.00	720	612.73	1139.15	141.58	64.05	90.51
21	Punjab	5	6	962.15	577.29	0.00	97.56	0.00	59.01	0.00	271.20	49.24	76.94	105.66	102.83

22	Rajasthan	11	13	1,361.59	816.95	128.55	500.76	71.63	200.12	0.00	378.00	392.71	324.75	259.49	376.61
23	Sikkim	1	1	433.67	390.31	0.00	27.00	71.63	0.00	0.00	0	0	29.99	25.64	20.85
24	Tamil Nadu	7	8	1,279.78	767.87	305.52	158.21	44.36	0.00	0.00	156.54	0	48.01	14.48	102.61
25	Telangana	19	20	4,515.24	2,709.15	437.97	98.87	415.38	87.92	766.65	234.00	420.39	220.62	1038.41	230.01
26	Tripura	1	1	1,641.29	1,477.16	0.00	27.00	125.62	0.00	435.15	0	0	26.00	118.47	0.00
27	Uttar Pradesh	13	13	6,084.94	3,650.96	622.51	142.62	444.60	408.79	611.25	946.94	920.77	96.94	156.04	659.82
28	Uttara khand	4	4	1,808.08	1,627.27	153.25	414.50	54.00	94.95	126.44	47.64	242.59	180.00	230.52	62.53
29	West Bengal	20	24	5,193.70	3,116.22	208.50	36.00	236.88	197.13	450	1,223.03	0	246.78	246.78	363.86
30	Puducherry	1	1	30.00	30.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Andaman & Nicobar	1	1	30.00	30.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
		206	238	68,604.63	46,042.14	6,362.86	5,600.00	3,090.80	3,223.60	4885.13	9,385.21	8890.74	5,643.14	6331.58	5275.85

\* Fund sanction amount including state share

\*\*Central release also includes from sanctioned of prior to the reporting period

\*\*\*Utilization also includes State share, Opening balance and misc. receipts & all the SVEP eligible blocks

**Funds Sanctioned, released and Utilized for the last five years to the SVEP approved Districts of Odisha**

**(Rs. in Lakhs)**

<b>Sl no.</b>	<b>District</b>	<b>Blocks</b>	<b>Funds* Sanctioned</b>	<b>Utilization**</b>
<b>1</b>	<b>Baleshwar</b>	<b>Bhograi</b>	<b>597</b>	<b>26.79</b>
<b>2</b>	<b>Bolangir</b>	<b>Bangomunda</b>	<b>519</b>	<b>9.06</b>
<b>3</b>	<b>Cuttack</b>	<b>Badamba</b>	<b>595</b>	<b>12.64</b>
<b>4</b>	<b>Ganjam</b>	<b>Rangeilunda</b>	<b>597</b>	<b>11.07</b>
<b>5</b>	<b>Bhadrak</b>	<b>Tihidi</b>	<b>30</b>	<b>Sanctioned amount is for the preparation of DPR</b>
<b>6</b>	<b>Khurda</b>	<b>Begunia</b>	<b>30</b>	
<b>7</b>	<b>Jajpur</b>	<b>Sukinda</b>	<b>30</b>	
<b>8</b>	<b>Sundargarh</b>	<b>Balishankara</b>	<b>30</b>	
<b>9</b>	<b>Angul</b>	<b>Chendipada</b>	<b>30</b>	

**\* Fund sanction amount including State share**

**#year wise and block wise utilisation is not available**

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